

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s RAF STATIONERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RAF STATIONERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11/11/2008
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21012DL2008PTC184834
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address as per MCA Records: Room No: 2, 68 Darya Ganj New Delhi-110002.
6.	Insolvency commencement date in respect of corporate debtor	27.05.2022 (Order received by IRP on 31.05.2022)
7.	Estimated date of closure of insolvency resolution process	22.11.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sudesh Kumar Reg No.: IBBI/IPA-001/IP-P02525/2021-22/13881
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: E 24, Rose Apartment, Sector-14, Rohini, New Delhi-110085 Email Id: skrtomar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: B-09, 308, ITL Twin Tower, Netaji Subhash Place, Pitampura, New Delhi-110034 Email Id: cirp.rafspl@gmail.com
11.	Last date for submission of claims	10.06.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	a. Web link: https://ibbi.gov.in/home/downloads Physical Address: same as above in point no. 10 b. NA

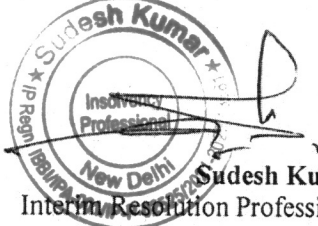
Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-III, has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/s RAF STATIONERS PRIVATE LIMITED** on 27.05.2022 (Order Received on 31.05.2022).

The creditors of **M/s RAF STATIONERS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **10.06.2022** to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Sudesh Kumar
Interim Resolution Professional

Date: 01.06.2022
Place: New Delhi

In the matter of **M/s RAF STATIONERS PRIVATE LIMITED**
Regn. No.: IBBI/IPA-001/IP-P02525/2021-22/13881
Reg Add: E 24, Rose Apartment, Sector-14, Rohini,
New Delhi-110085
Reg Email Id: skrtomar@gmail.com